

Notice Inviting Expression of Interest (EOI) for undertaking study of and suggesting measures for Crowd Management in the premises of Supreme Court of India

2020

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1 Introduction

The Supreme Court of India intends to retain the services of a reputed Institution like IIT/IIM, School of Architecture & Planning, Regional Engineering Colleges etc. for undertaking study of and suggesting measures for Crowd Management and Circulation in areas inside Supreme Court of India;

The main Supreme Court Building comprises two zones; Low Security and High Security. High Security Zone Area houses Court Rooms, Hon'ble Judges Chamber, Offices of Registry, Filing Counter, Law Officers' Wing SCBA/SCAORA offices, Consultation Rooms, Advocates Cafeteria, on first floor Plaza Canteen etc. The Low Security Zone comprises of Counters for Reception, Filing, R&I, Defects Curing, and also houses Advocate Chambers, Post Office, Bank etc. The entry to Low Security Zone is open, whereas in High Security Zone entry is allowed either by Proximity Card or by Photo entry pass. There is a parking space for about 40 Cars inside High Security Zone. The official vehicles of Hon'ble Judges are parked in exclusive Red Zone within High Security Zone with dedicated Entry / Exit gate.

In addition to the main building which is functioning since 1958, a new building has been inaugurated in July 2019 and most of offices and support services are to be shifted to New Building, most of which has been designated as Low Security Zone. On being functional, at least 800 cars can be parked there, initially though only self drive cars will be encouraged to be parked there.

2 Objectives

- 1 Decongestion and optimum utilization of available space using latest technological solutions.
- 2 Redesigning and remodeling of the available space of Court rooms to ensure more seating space and better circulation, inside the Courts;
3. Crowd management

3 Notice Inviting Expression of Interest

Expression of Interest (EOI) is hereby invited from reputed statutory

institutions like IITs/IIMs/School of Architecture and Planning Regional Engineering Colleges etc. for undertaking study of and suggesting measures for Crowd Management and Circulation in providing solutions to management of areas inside Supreme Court of India in general, Hon'ble Courts and its surroundings in High Security Zone in particular, with the aim to have smooth conduct of business of Hon'ble Courts by way of redesigning spaces and managing the crowd movement, including by redesigning and renovating areas accessed by visitors in the premises.

4 Broad Scope of Work

- 1 To devise a solution for crowd management and efficient utilisation of space after studying the existing layout, availability of space and pattern of crowd.
- 2 To suggest revised layout of existing facilities and circulatory plan.

5 Responsibility of the Institute:

- 1 The institute if selected will be responsible for deputing a team of Consultants (Minimum 2 and Maximum 4) well versed in the area of Design, Architect, Security, Information Technology, Civil Engineering and Crowd Management to the Registry for at least 30 days.
- 2 To provide handholding and supervision of the work from time to time to be executed by CPWD etc during the period of execution up to one year.

6 Responsibility of the Registry

- 1 The Registry will provide office-space for the team of Consultants deputed by the selected Institute;
- 2 The Registry will depute an officer(s) for coordination between the Institute and the respective stakeholders;
- 3 The Registry will make suitable arrangement for the stay of all the shortlisted teams up to 4 Persons and for the selected team during the period of engagement of 30 days and up to one year as per their entitlement;

- 4 The Registry will reimburse the cost of travel of up to 4 Consultants from the Institution invited to undertake the study, to Delhi as per their entitlement.
- 5 The Registry will make suitable arrangements for pick-up and drop from and to Supreme Court of India from their place of stay in NCR (for the period of 7 and 30 days of engagement).

7 Capability of The Institute and Consultants

- 1 The Institute along with the Consultants desirous of undertaking the work should have experience of handling similar works.
- 2 The Institute may engage experts from outside for this specific assignment but the overall responsibility of carrying out the work will vest with the Institute and those Institutions will be preferred which have demonstrable inhouse expertise in carrying out similar works in the past.
- 3 The Consultants should be at least Graduates, in their respective fields or persons of repute in the field.
- 4 If the Institution has not undertaken similar work in past but has inhouse expertise to undertake this work may also apply.

8 Eligibility Creterion for the Institute

- 1 Only Govt Institutes or statutory autonomous bodies like IITs/IIMs/School of Architecture and Planning, Regional Engineering Colleges etc. will be considered for the work.
- 2 The Registry may or may not invite all the Institutes who have expressed their willingness to undertake the study.
- 3 The interested Institute(s) should not have any litigation pending before the Supreme Court of India.

9 Requirements of EOI

The interested Institute shall furnish the following information in enclosed formats :

- 1 The profile of the Institute including the name of departments along with year of establishment , budget and expenditure over last 10 years and any other information that they deem fit to share which will be helpful in its selection for the proposed work as per Annexure A. Additional information, if any, may be provided in the footnote
- 2 The details of similar projects executed in the past 5 years with the client – references in Annexure B
- 3 Number of Consultants and Experts, along with their names ,qualification and experience; proposed to be deputed for the assignment along with emoluments and management fee, if any, as per Annexure C.
- 4 The Institutes will be required to make the presentation of their proposed solution showcasing various features,technical capabilities and financial model.
- 5 All the renovation works will be carried out by the Registry under joint supervision of the Selected Institute and Registry officials.

10 Limitations of EOI

- 1 Main building of Supreme Court of India is an heritage building and its façade can not be changed and there are limitations in carrying out major renovation works.
- 2 The crowding is mainly in High Security zone of the building and major renovation works can only be done during Court holidays from 17 May to 5 July 2020

11 Terms and conditions of Engagement:

- 1 The selected Agency / Establishment may be asked to visit the main Campus premises of the Supreme Court of India to survey the area, interact with Registry (at senior level) where they can be briefed about our requirements.
- 2 The Registry will shortlist the interested Expert Agency. They will be given about 5 days to interact with Registry/ CPWD/ SCBA and

other stakeholders like Supreme Court Security / Intelligence Bureau / Delhi Police, media and general public etc. to help them to frame up their proposal and they will make presentation of their plan before the Committee including cost of implementation (Renovation / re-design / technological aids etc.)

- 3 All the expenses of the teams of shortlisted Institutes, for 6 days will be borne by Registry including their Lodging and boarding up to 4 Persons.No management fee will be paid over and above.
- 4 The Registry will select the best proposal and the team of such selected Agency / Establishment will be given 30 days (Excluding Sunday and Gagged Holidays) to finalize their detailed plan and proposal, including estimated cost of implementation of plan.
- 5 The Agency / Establishment so selected will depute a team of at least two consultants for 30 day period who will have wide experience in the field of Crowd management / Architect / Design / Civil Engineering / IT solutions etc. and Registry will bear all their expenses towards lodging and boarding. The payment for consultants (up to four) so engaged will be made as per approved norms disclosed in Annexure C.
- 6 The selected Agency / Establishment will be responsible for monitoring and implementation of plan in close coordination with CPWD and such other stakeholders.
- 7 Most of Renovation work will be undertaken during summer vacations and there may be a requirement of engaging at least one to two Consultants on continuous basis not beyond one year and their emoluments will be fixed as per GOI norms or norms of respective Govt Institutions as mutually agreed as per Annexure D.
- 8 The plans so presented by all the selected Institutions will be property of Registry and irrespective of the same is used in part or

full by the Registry; no payment shall be made to the Institute.

9 In all respects only selected Institute will be called for undertaking detailed study and implementation thereof and other institutes will not object to any of their concept/idea being shared with selected Institute.

10 If Registry finds that some part of study/design/Technology including the expert offered by any of shortlisted Institutes is to be used/engaged by Registry then the Institute will help in developing that particular concept/design and deputation of expert for the same as per GOI/Institution Norms and Registry will make suitable stay arrangement of the expert for engagement.

11 If Registry finds any of the expert(s) from any of shortlisted institute to be engaged for the work other than the selected Institute then Services of expert(s) may be taken as per mutually agreed terms and conditions.

12 As the Major renovation work will be carried out by CPWD etc. the Institution will be selected by the committee based on the experience, quality and workability of the plans submitted by the shortlisted Institutions.

13 All the above terms and Conditions are indicative and Registry can change any of the terms and condition of engagement at any time.

12 Impact Assessment

- 1 The Institute will videograph and document the existing layout and use of facilities along with movement of Visitors at the start and finish of work to evaluate the impact of whole exercise.
- 2 The shortlisted institutes will cover in their presentations about

the impact assessment mechanisms and use of Operation
Research tools

13 Timelines

Time is essence of the whole project as most of renovation work can only be undertaken during Court holidays so utmost efforts be made to adhere to timelines:

Date of Publish in Newspaper-	06.3.2020
Last date of Application to reach Registry	21.3.2020
Invitation to shortlisted Institutions	26.3.2020
Reporting by Shortlisted Institutions at SCI	30.3.2020
Study by selected Institutions at SCI Complex	31.3.2020 to 03.4.2020
Presentation by the selected Institutes to SCI	04.4.2020
Intimation of Selected institution	08.4.2020
Period of study by selected Institute	13.4.2020 to 12.5.2020
Processing and acceptance by Registry	16.5.2020
Action on Study report by CPWD etc	18.5.2020 to 5.7.2020

14 Submission of EOI

Interested Institutions may send their EOI in sealed envelop super scribing “EOI for Crowd management in Supreme Court of India” addressed by name to undersigned or may be handed over personally at the Registry’s reception counter no 37 near the PRO office on or before 20.3.2020 upto 3 P.M.

The EOI received after due date will not be entertained.

Sd/-

(B.L.N. Achary)

Additional Registrar (AM)

Annexure C

Name of Institution-

(1)

1	2	3	4	5	6
S N o	Name of Consultant/Exper t	Qualificatio n	Experienc e	Level as per Pay Matrix if applicabl e	Per Day Emolument s

(2) Management fee, if any, for engagement of 30 days. Taxes if any to be quoted separately- Rs ---

(3) Per Day emolument will be given to only the team of selected institution upto 4 members.

Annexure D

Name of Institution-

S N o	Name of Consultant/ Expert	Years of experience	Pay Level in Matrix	Monthly emolument	Other Allowances	Estimated Cost of implement ation of plan

Management Fee if any to be quoted by selected Institutions during the presentation.